

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Windals Auto Private Limited
2.	Date of incorporation of corporate debtor	23/04/1990
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC - Mumbai
4.	Corporate Identity No.	U50101MH1990PTC056302
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No.5/B, 5th Floor, Goldline Business Centre, Near Chincholi Fire Brigade, Link Road, Malad (W), Mumbai-400064, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	02.08.2021 (order received on 05.08.2021 by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	29.01.2022 (i.e. 180 days from 02.08.2021 - date of admission of the application)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Bagaria IBBI/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 arun@bagariaco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 arun@bagariaco.com bagaria.arun@gmail.com
11.	Last date for submission of claims	18.08.2021 (i.e. 14 days from 05.08.2021 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not applicable



FOR THE ATTENTION OF THE CREDITORS OF
WINDALS AUTO PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Windals Auto Private Limited on 02.08.2021.

The creditors of Windals Auto Private Limited, are hereby called upon to submit their claims with proof on or before 18.08.2021 to the interim resolution professional at the address mentioned against entry No. 10.

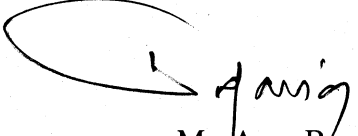
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/08/2021
Place: Mumbai




Mr. Arun Bagaria
(Interim Resolution Professional)